ORDER

Subject: Constitution of RoDTEP Committee.

Government hereby constitutes the Committee for determination of ceiling rates under Remission of Duties and Taxes on Exported Products (RoDTEP) scheme. The RoDTEP Committee shall comprise the following:

1. Shri G.K. Pillai, Secretary (retd.), Government of India (Chairman),
2. Shri Y.G. Parande, Special Secretary-cum-Member, CBEC (retd.) (Member), and
3. Shri Gautam Ray, Chief Commissioner of Custom and Central Excise (retd.) (Member).

2. Joint Secretary (Drawback) shall be the Secretary to the Committee, which shall be serviced by the Drawback Division in the Department of Revenue, Ministry of Finance.

3. The Terms of Reference of the Committee shall be as follows:-

(a) To interact with the administrative Ministries, Export Promotion Councils, Commodity Boards, Trade Bodies and other stakeholders so as to elicit their views on the ceiling rates under RoDTEP Scheme;

(b) To work out the modalities for calculation of duties/ taxes/ levies at the Central, State and Local level, borne on the exported product, including prior stage cumulative indirect taxes on goods and services used in the production of exported product and such indirect duties/ taxes/ levies in respect of distribution of exported product and recommend in their report the ceiling rates of RoDTEP for the items/sectors identified by the Government. The Committee may take into consideration the incidence of such duties/taxes on exports and other relevant factors as deemed fit;

(c) To give supplementary report/recommendations on issues or representations, if any, arising from the main report of the Committee.

4. For discharging the above Terms of Reference, the Committee will:-

(a) Determine the methodology;

(b) Decide the modalities of holding deliberations and meetings with the stakeholders;

(c) Conduct field visits and study specific production processes as it may consider necessary; and

(d) Provide documentation and calculation or worksheets, supporting the suggested ceiling rates as part of its report.
5. The Committee will submit its main report to the Government within three months from identification and prioritization of sectors/items by the Government. A supplementary report if required may also be submitted within another two months of the submission of the main report keeping in view any issues that may arise.

6. The members of the Committee shall be entitled to TA/DA as applicable to Group ‘A’ officers of equivalent status for its meetings with stakeholders or field visits which the Committee decides to undertake. The members shall also be entitled to a sitting fee of Rs. 5000/- (Rupees Five Thousand) per member per day of sitting. For sittings in Delhi, the members shall also be entitled for admissible local conveyance. All expenses incidental to the functioning of the Committee, including office expenses, shall be met from the Budget of the Department of Revenue – Grant No. 31.

7. This issues with concurrence of AS & FA (Finance) dated 22.07.2020.

(Gopal Krishna Jha)
Director (Drawback)
Tel: 23360581

To:-
1. Shri G.K. Pillai, Chairman, RoDTEP Committee.
2. Shri Y.G. Parande, Member, RoDTEP Committee.
3. Shri Gautam Ray, Member, RoDTEP Committee.
4. Joint Secretary (Drawback) - cum - Secretary, RoDTEP Committee, Department of Revenue, Ministry of Finance.

Copy to:-
1. PS/OSD to Finance Minister.
2. PS/OSD to Minister of State (Finance).
3. PPS to Secretary (Revenue).
4. PPS to Chairperson, CBIC.
5. PPS to Member (Customs), CBIC.
6. PPS to AS&FA, Department of Revenue, Ministry of Finance.
7. JS (Revenue), Department of Revenue, Ministry of Finance.
8. CCA, CBIC, Department of Revenue, Ministry of Finance.
9. DDO/PAO, Department of Revenue, Ministry of Finance.
10. Guard File.